

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-402(PB)/2017**

**IN THE MATTER OF:**

STUP Consultants Pvt. Ltd.

....Applicant/Petitioner

v.

Egis India Consulting Engineering Pvt. Ltd.

.... Respondent

**under Section 9**

**Order delivered on 12.02.2018**

**Coram:**

**CHIEF JUSTICE (RTD.) M. M. KUMAR**  
**HON'BLE PRESIDENT**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Applicant/Petitioner:

For the Respondent:

Mr. Ashish Virmani & Ms. Tanisha Khaitan, Advs.

**ORDER**

Learned counsel for the petitioner states that talks for settlement has again been resumed and the modalities are being settled.

List for arguments on 01.03.2018.

  
**(M. M. KUMAR)**  
**PRESIDENT**

  
**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**